

Government of Jammu and Kashmir
Civil Secretariat: Revenue Department
(Haj & Auqaf Section)
Srinagar/Jammu.

Notification

Jammu, the 22nd February, 2018

SRO 10/ .- In exercise of the Powers Conferred by sub- section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Administrator Auqaf, Pulwama /Special Officer Auqaf J&K, hereby notify Land measuring 89 Kanals 19 Marlas situated in villages Washbugh, Drusoo and Thumana of Tehsil and District Pulwama, the details of which are given in Annexure "A" to this notification as Wakaf property for the purposes of said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner/ Secretary to Government
Revenue Department

Dated:- 22 -02-2018

No:- Rev/Auq/18/2016

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Department Law, Justice & Parliamentary Affairs,
3. Deputy Commissioner, Pulwama.
4. Director, Archives, Archaeology & Museums, J&K
5. Special officer Auqaf J&K Jammu.
6. General Manager Government Press, Jammu/Srinagar. He is requested to Publish the notification in the next issue of the Government Gazette and supply 20 copies of the said notification to this Department as well as Special officer Auqaf Jammu.
7. Administrator Auqaf Islamia, Tehsildar Pulwama.
8. Pvt. Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website Revenue Department.
10. Stock/Govt. Order/SRO file.

(Afaq Ahmad) KAS

Deputy Secretary to Government
Revenue Department

Annexure "A"

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S.No.	District	Tehsil	Village	Khasra No.	K	Area M	Sft.	Nature of property	Remarks
1	2	3	4	5	6	7	8	9	
1.	Pulwama	Pulwama	Washbugh	89 min	09	01	-	Eidgah	
2.				63	-	08	-	d-o-	
3.				41	30	06	-	-do-	
4.			Drusoo	05	08	19	-	-do-	
5.				03	02	15	-	-do-	
6.			Thumana	53	17	18	-	-do-	
7.				57	20	12	-	-do-	
Total					✓	89	19	-	

Secretary to Government
Department

Special Officer Auqaf